

[Shri H. R. Gokhale]

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4115/72.]

**REVIEW & ANNUAL REPORTS OF I.T.D.C.,  
AND ANNUAL REPORTS & ACCTS. OF**

**AIR INDIA AND INDIAN AIRLINES**

**THE MINISTER OF TOURISM  
AND CIVIL AVIATION (DR. KA-  
RAN SINGH):** I beg to lay on the  
Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi for the year 1971-72.

- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4116/72]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953:—

- (i) Annual Report of the Air India for the year 1971-72.

- (ii) Annual Report of the Indian Airlines for the year 1971-72.

[Placed in Library See No. LT-4117/72.]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporation Act, 1953:—

- (i) Certified Accounts of the Air India for the year 1971-72 together with the Audit Report thereon.

- (ii) Certified Accounts of the Indian Airlines for the year 1971-72 together with the Audit Report thereon. [Placed in Library. See No. LT-4118/72.]

**DELHI DEVELOPMENT AUTHORITY  
(ISSUED AND MANAGEMENT OF BONUS)  
REGULATIONS**

**SHRI A. K. KISKU:** On behalf of Prof. D. P. Chattopadhyay, I beg to lay on the Table a copy of the Delhi Development Authority (Issue and Management of Bonds) Regulations, 1970 (Hindi and English versions) published in Notification No. S.O. 1135 in Gazette of India dated the 20th May, 1972, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-4119/72.]

**REPORT OF COMPTROLLER & AUDITOR  
GENERAL, NOTIFICATIONS ETC.**

**THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI K. R. GANESH):** I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section), under article 151(1) of the Constitution. [Placed in Library. See No. LT-4120/72.]